

**Caveat No. 3 of 2014**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N. Mozika, Advocate, present for the caveator.

Caveat stands discharged.

S.Rynjah

**CHIEF JUSTICE**

**Caveat No. 4 of 2014**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N. Mozika, Advocate, present for the caveator.

Caveat stands discharged.

S.Rynjah

**CHIEF JUSTICE**

**CRP. No. 6 of 2014**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Adjourned at the request of Mr. K.Paul, learned counsel  
for the petitioner.

List on 26-8-2014 for hearing.

S.Rynjah

**CHIEF JUSTICE**

**CRP. No. 56 of 2013**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Paul, Advocate, present for the petitioner.

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N. Mozika, Advocate, present for the respondent.

List this matter on 21-8-2014 for hearing.

**CHIEF JUSTICE**

S.Rynjah

**CRP. No. 59 of 2013**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Paul, Advocate, present for the petitioner.

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N. Mozika, Advocate, present for the respondent.

List this matter for hearing along with CRP. No. 56 of 2013 on 21-8-2014.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl). No. 12 of 2014**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No.2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl). No. 13 of 2014**

**11-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. PT Sangma, Advocate, present for the petitioner.

Mrs. S.Bhattacharjee, GA, present for the respondents  
No. 2 to 5.

Learned counsel for the respondents No. 2 to 5 prays for  
and is allowed further 3(three) weeks' time to file the counter  
affidavit.

List after 3(three) weeks. Meanwhile, the petitioner may  
make corrections in page No. 3 of the writ petition to substitute  
"Joro" in place of "Polman".

S.Rynjah

**CHIEF JUSTICE**